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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 11TH JULY, 1972.

NOTIFICATION
INCOME TAX

No.136(F.No.404/220/72-ITCC): In exercise of the powers conferred by clause (43 B) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of all the previous orders on the subject, the Central Government hereby authorises the Commissioners of Income-tax and the Additional Commissioners of Income-tax, specified in the Table appended to this Notification, to exercise the powers of Tax Recovery Commissioners.

Almota

(A.K. Nasta)

Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.136(F.No.404/220/72-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Commissioners of Income-tax (Recovery).
3. All Additional Commissioners of Income-tax.
4. All Additional Commissioners of Income-tax (Recovery).
5. All Directors of Inspection.
6. The Director IRS(DT) Staff College, Nagpur.
7. The Chief Secretary to the Govt. of Kerala, Trivandrum.
8. The Chief Secretary, Delhi Administration, Delhi.
9. The Chief Secretary, Govt. of Haryana, Chandigarh.
10. The Chief Secretary, Govt. of Himachal Pradesh, Simla.
11. The Chief Secretary, Govt. of Maharashtra, Bombay.
12. The Chief Secretary, Govt. of Tamil Nadu, Madras.
13. The Chief Secretary, Govt. of West Bengal, Calcutta.
14. The Chief Secretary, Govt. of Andhra Pradesh, Hyderabad.